

3

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA No.1556/96 & OA 911/95

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi, this the 2nd day of December, 1996

OA No.1556/1996

s/Shri

1. P.N. Jain
EPT-93, Sarojini Nagar, New Delhi
2. M.C. Pandey
9-D, Central Govt. Housing Complex
Vasant Vihar, New Delhi
3. Balram Sharma
SF-316, Nehru Nagar
Ghaziabad
4. Krishan Gopal
M-5A, Shivlok Colony
Near Tibari, Hardwar
5. Dharmendra Sharma
Officers' residence
Main Tele. Exchange
Cross Road, Dehradun
6. E.S. Goel
4, Mayur Vihar
PO Kanwali, Dehradun
7. S.D. Rohalla
16, Mitralok Colony
Ballurpur Road, Dehradun
8. Prakash Nath
Nath Niketan
Jakkarpur, New Area
Near Kedar Nath Girls High School
Patna

(Shri Naresh Kaushik, Advocate)

.. Applicants

Versus

1. Union of India, through
its Secretary
Department of Telecommunications
Sanchar Bhawan
Ashoka Road, New Delhi

2. Chairman
Telecom Commission
Sanchar Bhawan, Ashoka Road
New Delhi

(through Shri Vijay Mehta, advocate) .. Respondents

OA No.911/1995

S/Shri

1. Prakash Pandey
Staff No.7796, AD (IC Group)
TEC, K.L. Bhawan, Janpath
New Delhi
2. Ram Bilas Gupta
Staff No.7794, AD (ND Group)
TEC, K.L. Bhawan, Janpath
New Delhi

3. Puran Chand
Staff No.7790, SDE (CBT)
ALTTC, Ghaziabad-201 002

4. S.P. Srivastava
Staff No.9792
AD(VP Group), TEC
K.L.Bhawan, Janpath
New Delhi

5. J.C. Kohli
Staff No.9864, SDO Telex(South Central)
MTNL, Eastern Court
New Delhi

6. R.R. Sachan
Staff No.9738, SDO Telex (North)
MTNL, Eastern Court
New Delhi

(through Shri Naresh Kaushik, Advocate) .. Applicants
versus

1. Secretary
Department of Telecommunications
Sanchar Bhavan
Ashoka Road, New Delhi

2. Chairman
Telecom Commission
Sanchar Bhavan, Ashok Road
New Delhi

(through Shri Vijay Mehta, Advocate) .. Respondents

The applications having been heard on 02.12.1996
the Tribunal on the same day delivered the following:

ORDER

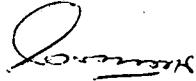
Chettur Sankaran Nair (J), Chairman

Applicants seek a direction to respondents
to step up their pay to the level of the pay of their
juniors. A fact adjudication will be necessary for
taking a final decision in the matter. Applicants have
made A-III series representations (OA-1556/96) and
no orders have been passed thereon. Applicants are
permitted to make a comprehensive representation
before first respondent and the said respondent shall
pass a speaking order referring the contentions raised
by applicants within four months of the date of receipt
of the representation and communicate the same to
applicants. Learned Standing Counsel of Union of India

will bring these directions to the notice of first respondent for compliance within the time frame.

With the aforesaid directions, we dispose of the original applications.

Dated, the 2nd day of December, 1996.


(S.P. Biswas)
Member (A)


(Chettur Sankaran Nair (J))
Chairman

/v/v/